

DIVISION BENCH
COURT - II

O-207

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/24(KB)2023
IA(I.B.C)/1956(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01ST MAY 2024

IN THE MATTER OF	IFCI LIMITED VS NTCIL INFRASTRUCTURE PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Rishav Banerjee, Adv.] For the Financial Creditor
Mr. Supriyo Gole, Adv.
Ms. Madhuja Barman, Adv.

Ms. Sayani Das, Adv.] For Corporate Debtor
Ms. Sreetama Biswas, Adv.
Mr. Arya Bhattacharya, Adv.
Ms. Shreyasee Basu, Adv.

ORDER

1. Ld. Counsels for the parties present.
2. **IA(I.B.C)/1956(KB)2023**
 - a) In terms of the Order dated **15.04.2024**, passed by the Hon'ble NCLAT that "Corporate Debtor is freed from CIRP", this application along with the main Company Petition stands **disposed of**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**

PH